

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.275/91

New Delhi this the 21st Day of April, 1995.

Hon'ble Shri J.P. Sharma, Member (J)
Hon'ble Shri B.K. Singh, Member (A)

1. Smt Anju Bala (Peon)
H.No.61/134, Gandhi Nagar Colony,
Bhiwani (Haryana)
2. Smt Parveen Anand (Mate)
W/o Shri Kapil Dev Anand,
A-3/15 Rohini,
Sector-7 Delhi.
3. Ramesh Kumar (Peon)
Dakotan-ki Gali, Jain Showk,
Bhiwani, (Haryana).
4. Kanwar Sain,
V.Post Kural
Distt Bhiwani
Haryana.
5. Rajbir Sharma (Clerk)
S/o Shri Ramesh Dass
V. Haripur, P.O. Palwas,
Distt Bhiwani,
Haryana.
6. Joginder Singh,
Khadi Mohalla Bhiwani,
Haryana.
7. Sudesh Balal,
House No.59
Tafas Colony Bhiwani,
(Haryana)

(By Advocate : None .)

Versus

Union of India, through

1. Secretary,
Ministry of Energy,
Department of Power,
Delhi.
2. Chief Engineer,
Beas Construction Board
Sector 17-A SCO-62-63,
Bhiwani (Haryana)
3. Superintending Engineer,
Transition Construction
(T.C.C.) Beas Project
Preme Nagar Bhiwani
(Haryana)

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(2)

4 Executive Engineer,
 CSS Division, Beas
 Project Bhiwani (Haryana) .. Respondents.

(By Advocate : None)

Judgement (Oral)

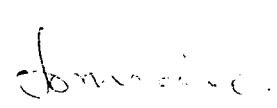
(By Hon'ble Shri J.P. Sharma, Member (J))

The applicant along with 7 Others, filed this application on January, 1991 aggrieved by the Order No.191-198/Gen/Sanction/F.S. dated 4.1.91, passed by the Superintending Engineer TSC, Beas Project, Bhiwani terminating the service of the Petitioners Contingent Staff.

None is present on behalf of the applicant as well as on behalf of the department. Shri VSR Krishna appears on behalf of the respondents and stated that since there was no job requirement as Project of the Beas has been completed and the services of the present petitioners who are on the contingent staff was no more required, their services were, therefore, dispensed with. It has also been stated that the respondents have ^{not} violated the provisions of Section 25-F and Section 25-B of the Industrial Disputes Act, 1947. However, the applicants are not present. We dismiss the application for default and non-prosecution, leaving the parties to bear their own costs.


(B.K. Singh)

Member (A)


(J.P. Sharma)

Member (J)